

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No. 3461/2016

New Delhi this the 28th day of November, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Dr. B.K. Sinha, Member (A)**

Raghavendra Kumar Dubey,
S/o Late Shri Ram Gopal Dubey,
R/o B-118/C, New Ashok Nagar,
Delhi-110096 - Applicant

(By Advocate: Mr. Deepak Sharma for Mr. Vinay Mishra)

VERSUS

1. Union of India,
Through its Secretary,
Ministry of Home Affairs,
North Block, New Delhi
2. The Director,
Intelligence Bureau,
North Block, New Delhi
3. The Joint Director,
Intelligence Bureau,
MHA, 35 SP Marg,
New Delhi - Respondents

(By Advocate: Mr. Rajnish Prasad)

O R D E R (Oral)

Mr. V. Ajay Kumar, Member (J):

When the matter was taken up for hearing, learned counsel for the respondents, while producing letter No.10/EC/2016(cc)(1)-1419, dated 16.11.2016, submits

that the Department itself has reconsidered the applicant's case and decided to allow him to appear in the skill test, keeping in view the judgment of the Hon'ble Supreme Court in the case of Shivender Pal, who was also provided age relaxation on the similar grounds.

2. In the circumstances and in view of granting of relief claimed in the O.A., the same has become infructuous and is, accordingly, disposed of. No costs.

(Dr. B.K. Sinha)
Member (A)

(V. Ajay Kumar)
Member (J)

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